

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 161 of 2020

.....
Nikhat Fatma @ Nikhat Parveen **Appellant**
Versus
The Branch Manager, National Insurance Co. Ltd. & Others
..... **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Prashant Kr. Rahul, Advocate.
For the Respondents :
.....

04/05.04.2021.

Learned counsel for the appellant has prayed for 30 days' time after the physical court starts to remove the defect nos. 3 & 6 to 8 as pointed out vide Stamp reporting dated 25.06.2020.

Defect Nos. 3 & 6 to 8 are as follows:-

3. Court fee of Rs.15/- is wanting for this memo of appeal. However, undertaking regarding deposit of court fee has already been given by the Ld. Counsel.

6. undertaking of Ld. Counsel may be paginated.

7. Copy may be served upon respondent no.1.

8. Nomenclature of the case may be verified and connected at aggrieved and prayer portion.

Considering the same, put up this case after the removal of defects.

(Kailash Prasad Deo, J.)

Jay/-